IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

CP(C) 133 of 2001 (OA 1219 of 1996)

Present : Hon'ble Mr. Sarweshwar Jha, Administrative Member
Hon'ble Mr. M.K. Gupta, Judicial Member

Balasubramanian

- Vs -

M.C. Srivastava & Ors.

For the Applicant: Mr. B.C. Sinha, Counsel

For the Respondents: Mr. L.K. Chatterjee, Counsel

Mr. S. Chowdhury, Counsel

Date of Order: 23-09-2004

ORDER

MR. SARWESHWAR JHA, AM

Heard Ld. Counsel for both the parties.

- the Id. Counsel for the respondents that the appeal which had been filed against the decision of this Hon'ble Tribunal as given in O.A. 1219 of 1996 dated 31-7-2001 has since been decided in W.P.C.T. No. 1111 of 2001 with CAN No.5523 of 2004 in Union of India & Others -Vs- Balasubramanian Subbiah dated 18-8-2004 and thereby the judgement of this Tribunal as given in O.A. 1219 of 1996 on 31-7-2001 has been set aside and Writ Petiton has been allowed. It is also held by the Hon'ble High Court that the order of the termination should of not be/restrospective effect but prospective effect from the date of issue of this order.
- 3. It is thus observed that the order of the Tribunal against which this Contempt Application has been filed by the applicant

g. The

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